

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

REVIEW PETITION NO. (N) 13/96 IN
ORIGINAL APPLICATION NOS. 1175 of 92
AND O.A. No. 1225/95.

Coram: Hon'ble Shri B.S.Hegde, Member (J),
Hon'ble Shri P.P.Srivastava, Member (A).

R.Ramachandran,
Junior Documentation Officer,
Patent Information System,
Nagpur - 5.

V/s.

The Union of India & Ors.

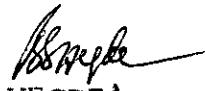
ORDER ON REVIEW PETITION BY CIRCULATION.

(Per Shri B.S.Hegde, Member (J))

Dt. 11/10/1996.

The applicant has filed this Review Petition seeking review of the order passed in O.A. Nos. 1175/92 & 1225/95 on 13.8.1996. The applicant in this Review Petition while seeking review of the order has urged that the DPC convened by the Department is not in order and the action taken by the Respondent i.e. Dr. P.P. Paranjpe is mala fide and requires re-consideration. However, on a perusal of the Review Petition we find that the applicant has not made out any new grounds for our re-consideration. As a matter of fact, the O.A. was disposed of on merits. The applicant has not fulfilled the required condition for the post of Senior Documentation Officer, though he was considered by the DPC twice, he was found unfit and on a perusal of the ACR and DPC records we came to the conclusion that there was no merit in the O.A. and accordingly the O.A. was disposed of. In the result, we do not find any substance in the R.P. and the same is dismissed.

(P.P.SRIVASTAVA)
MEMBER(A)


(B.S. HEGDE)
MEMBER (J).